

ITEM NO.15

COURT NO.9
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s). 10892/2016
(Arising out of impugned final judgment and order dated 30/03/2016
in FA No. 316/2014 passed by the High Court of Judicature at
Allahabad)

RAKESH CHANDRA MAURYA

Petitioner(s)

VERSUS

MADHU MAURYA

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

Date : 07/11/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Mrinmay Bhattmewara, Adv.

Mr. Sagar Pradhan, Adv.

Mr. Vivek Gupta, Adv.

For Respondent(s) Mr. K. Pratap Singh, Adv.

Mr. Bhanwar Pal Singh, Adv.

Mr. Rovin Babu, Adv.

Mr. Mohd. Shahid Hussain, Adv.

Mr. R. D. Upadhyay, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the
petitioner seeking adjournment, matter is adjourned for four weeks.

(Rajni Mukhi) (Renu Diwan)

SR. P.A. ASSISTANT REGISTRAR